

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1621
(TO BE ANSWERED ON 27.07.2016)

HIRING PROFESSIONAL IN CPSEs

1621. SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI DHANANJAY MAHADIK:
SHRI RAJEEV SATAV:
SHRIMATI SUPRIYA SULE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has notified new rules to allow hiring of private sector professionals at senior positions in Central Public Sector Enterprises;
- (b) if so, the details thereof;
- (c) the eligibility criteria fixed for this purpose; and
- (d) the time by which these rules will be put into operation or are likely to be effective?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): Yes Madam. Government of India has issued the Resolution dated 10th June, 2016 amending the original Resolution dated 3rd March 1987 relating to constitution of the Public Enterprises Selection Board (PESB). The amendments made inter-alia includes the following:

•candidates from State Public Sector Enterprises and Private Sector subject to fulfilling the eligibility criteria will also be considered as non-internal candidates along with the candidates of other Public Sector Enterprises for a period of five years from the date of this Resolution.ö

Further, the guidelines issued earlier provide inter-alia that the Ministry/ Department concerned shall finalize/ modify the job description/ qualifications / eligibility conditions and communicate the same to the PESB, three months in advance of the stipulated period of one year. In the event of such a job description/ qualifications/ eligibility conditions not being received by the stipulated time, the PESB shall finalize the same, on the basis of existing description so that the schedule for advertising vacancies is adhered to strictly.
